

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3824 of 2021

Nihal Ansari @ Md. Nehal Ansari @ Nehal Ansari @ Nehal  
...Petitioner

-V e r s u s-

The State of Jharkhand ...Opp. Party

**CORAM: - HON'BLE MR. JUSTICE RAJESH SHANKAR**

For the Petitioner : - Mrs. Vani Kumari, Advocate

For the State :- Mr. Saket Kumar, A.P.P.

03/26.03.2021

The case is taken up through video conferencing.

Heard learned counsel for the parties.

Petitioner is an accused for the offences punishable under Sections 304(B)/34 of the Indian Penal Code.

Learned counsel for the petitioner submits that the bail application of the petitioner was earlier rejected by this Court vide order dated 22.08.2019 passed in B.A. No. 4256 of 2019. By way of present bail application, the petitioner has renewed his prayer for regular bail. It is further submitted that the informant of the case- Md. Matin Ansari (father of the deceased) has been examined in the trial as P.W. 1, however he has not supported the case of prosecution and has been declared hostile. The petitioner is in judicial custody since 03.12.2018 and hence he may be given the privilege of regular bail.

Learned A.P.P. opposes the petitioner's prayer for bail.

Having heard the learned counsel for the parties, I am inclined to enlarge the petitioner on bail. Accordingly, the petitioner, above named, is directed to be released on bail on furnishing bail bond of Rs.20,000/- (rupees twenty thousand) with two sureties of the like amount each to the satisfaction of the learned Additional Sessions Judge-IV, Godda in connection with Sessions Trial No. 121 of 2019, subject to the condition that the petitioner shall co-operate in the trial and shall be present as and when required by the Trial Court, failing which the said court is at liberty to pass appropriate order against the petitioner in accordance with law.

**(Rajesh Shankar, J.)**